

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 5417 of 2019

Ashok Kumar & Ors. Petitioners
Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners :- Mr. Mukesh Kumar Mehta, Advocate
For the State :- Mr. Vishal Kumar Rai, A.C. to G.A.-IV

08/05.04.2021 The present case is taken up through video conferencing.

I.A. No. 4830 of 2020

The present interlocutory application has been filed on behalf of the petitioners for exemption of court fee as pointed out by the office, primarily on the ground that the petitioners have common interest against the respondent no. 6 who, according to them, has misappropriated their invested amount.

Mr. Vishal Kumar Rai, learned A.C. to G.A.-IV, submits that since all the petitioners had separately invested the amount with the respondent no. 6, they are required to pay separate court fee.

Having heard the learned counsel for the parties and keeping in view that the petitioners have common interest while seeking direction to the respondent nos. 1, 2 and 3 against the respondent no. 6 i.e. M/s. Rainbow Multi State Credit Cooperative Society Limited, Dhanbad for alleged misappropriation of their invested amount, I am of the view that only one set of court fee is sufficient which has already been filed. Hence, the said defect pointed out by the office is ignored.

I.A. No. 4830 of 2020 stands disposed of.

W.P.(C) No. 5417 of 2019

Counsel for the petitioner undertakes to remove the remaining defects, as pointed out by the office, within three weeks.

It has been stated in paragraph-20 of the writ petition that another writ petition involving similar issue being W.P.(C) No. 2508 of 2019 (Awadhesh Vishwakarma & Others Vs. The State of Jharkhand & Ors.) is pending adjudication before this Court. Hence, the present writ petition may be tagged along with W.P.(C) No. 2508 of 2019.

In view of the said fact, put up this case along with W.P.(C) No. 2508 of 2019.